

Notifications regarding schemes under Aadhaar

*82. SHRI KAPIL SIBAL: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that several Ministries have issued notifications that they will co-opt over 30 schemes under Aadhaar, if so, the details of these schemes;

(b) whether Government allows non-State entities to use Aadhaar authentication and gain access to data, if so, the details of these non-State entities; and

(c) whether it is also a fact that Government proposes to make Aadhaar mandatory for all 84 schemes covered under the Direct Benefit Transfer programme, if so, the details thereof?

THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (c) Notifications under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 have been issued by different Ministries/Departments in respect of 252 Schemes till 31st December, 2017, where Aadhaar authentication or proof of possession of Aadhaar as a means of identification of beneficiary is a requirement. These notifications also provide mechanism to handle such cases where Aadhaar number is not assigned to an individual and instruct implementing agencies to deliver benefits on the basis of alternate identity documents.

(b) Unique Identification Authority of India (UIDAI) allows various entities including Non-Government entities as defined in schedule A of Aadhaar (Authentication) Regulations, 2016 to become Authentication User Agencies (AUAs) as per the provisions of Aadhaar Act, 2016 and its regulations. At present, total 304 AUAs have been appointed, out of which 49 entities are Government organizations such as Central/State Government Ministries/Departments, undertakings owned and managed by Central/State Government (PSU), etc., 229 entities are regulated service providers such as regulated by RBI, IRDA, PFRDA, SEBI, etc., 26 entities are other entities such as company registered in India under the Companies Act, 1956, proprietorship firm, etc.

Cyber crimes against children

*83. SHRI D. KUPENDRA REDDY: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has taken cognizance of a number of children becoming victims of cyber crimes in the country;